



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

बुधवार, फेब्रुवारी १५, २००६/माघ २६, शके १९२७

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2006 (Mah. Ord. II of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2006 (Mah. Ord. II of 2006), is hereby published under the authority of the Governor.]

FINANCE DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 15th February 2006.

MAHARASHTRA ORDINANCE No. II OF 2006.

AN ORDINANCE

further to amend the Maharashtra Contingency Fund Act.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that Bom. circumstances exist which render it necessary for him to take XLVI immediate action further to amend the Maharashtra Contingency of 1956. Fund Act, for the purposes hereinafter appearing ;

(२९)

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Maharashtra Contingency Fund (Amendment) Ordinance, 2006.

(2) It shall come into force at once.

Temporary
amendment
of section 2
of Bom.
XLVI of
1956.

2. During the period of operation of this Ordinance, the Maharashtra Contingency Fund Act shall have effect as if, in section 2 thereof, for the words "a sum of one hundred fifty crores of rupees" the words "a sum of nine hundred and fifty crore of rupees" had been substituted.

Bom.
XLVI
of
1956.

STATEMENT

The corpus of the Contingency Fund of the State established and maintained under the Maharashtra Contingency Fund Act (Bom. XLVI of 1956), is one hundred fifty crore of rupees.

2. Under Cotton Monopoly Procurement Scheme, an amount of Rs. 769 crore with an interest at the rate of 12 per cent. is to be refunded to the farmers who have contributed for the capital formation. Out of which, first installment of Rs. 350 crore is required to be made available immediately. An assistance of Rs. 1000 per hectare, subject to maximum of 2 hectares, is to be given to the cotton growers in the State as a special case. For this purpose fund to the tune of Rs. 200 crore will be required. Similarly, in order to fulfill the demands of electricity in the State, an amount of Rs. 592 crore is expected by the Maharashtra State Electricity Regulatory Commission, for the purchase of high cost electricity from National Thermal Power Corporation (Kawas, Gandhar), Tata Power and Captive Generation. For this purpose fund to the tune of Rs. 300 crore will be required. Besides the said matters expenditure may also have to be incurred on certain items of urgent and unforeseen nature. To meet the expenditure on such items, it is expected that Rs. 950 crore will be required. These items of expenditure would constitute "New Services" and therefore they are required to be brought to the notice of the State Legislature. The ensuing Budget Session of the State Legislature is scheduled to commence on the 13th March 2006. Necessary orders for making available the funds for the above mentioned items can be issued only after the expenditure on these "New Services" is brought to the notice of the State Legislature, by way of Supplementary Demands and an Appropriation Bill, passed by both Houses of the State Legislature, is published as an Act of the State Legislature. However, as the expenditure on these items is required to be incurred immediately, it will have to be met by way of withdrawal of advances from the Contingency Fund.

3. The present corpus of the Contingency Fund is only Rs. 150 crore. Out of this, at present a balance of around Rs. 149.91 crore is available in the Contingency Fund after meeting expenditure on various items of emergent nature. This balance is inadequate for meeting the expenditure on the abovementioned items. It is, therefore, considered expedient to temporarily increase the existing corpus by Rs. 800 crore to make the corpus of the Contingency Fund of Rs. 950 crore, so as to meet the expenditure as aforesaid.

4. As both Houses of the State Legislature are not in session, and immediate action is required to be taken to amend the Maharashtra Contingency Fund Act, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 14th February 2006.

S. M. KRISHNA,
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

O. P. GAHROTRA,
Additional Chief Secretary
to Government.